

FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF XRBIA DEVELOPERS LIMITED

Relevant Particulars	
Name of corporate debtor	XRBI DEVELOPERS LIMITED
Date of incorporation of corporate debtor	22nd September 2004
Authority under which corporate debtor is incorporated / registered	RoC-Pune
Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209PN2004PLC019772
Address of the registered office and principal office (if any) of corporate debtor	Office No. 125/126, Patil Plaza Mitramandal Chowk, Parvati Pune MH 411009
Insolvency commencement date in respect of corporate debtor	07-01-2024
Estimated date of closure of insolvency resolution process	03-07-2024
Name and registration number of the insolvency professional acting as interim resolution professional	Kamal Kumar Jadwani IBBI/IPA-001/IP-P- 02786/2022-2023/14259
9. Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Orange Enclave, Plot 20, , Bhamti, Sujata Layout, Near Panasse Bus Stop, Nagpur, Maharashtra 440022 kamaljadwani@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Jain Jagawat Kamdar & Co, 301, 3rd Floor, Poonam Pearl bldg, opp. New India Colony, Juhu Lane, Andheri west, Mumbai- 400058 xrbiacirp@gmail.com
11. Last date for submission of claims	21-01-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Home Buyers



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Vikas Khiyani IBBI/IPA-001/IP-P-02738/2022-2023/14194 2. Ramesh Shetty IBBI/IPA-001/IP-P01444/2018-2019/12226 3. Bharati Daga IBBI/IPA-001/IP-P-01963/2020-2021/13070
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: //ibbi.gov.in/ Physical Address:


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Xrbia Developers Limited on 07-01-2024.

The creditors of Xrbia Developers Limited, are hereby called upon to submit their claims with proof on or before 21st January 2024 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class home buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Kamal Kumar Jadwani
IRP Xrbia Developers Limited
Date: 8-01-2024

Place: Mumbai

